

Unauthorised  
Landing of two  
Foreigners in a Plane  
at Murud

12.35 hrs.

PREVENTION OF FOOD ADULTERATION (AMENDMENT), BILL

REPORT OF JOINT COMMITTEE

Dr. Sarojini Mahishi (Dharwar North): I beg to present the report of the Joint Committee on the Bill further to amend the Prevention of Food Adulteration Act, 1954.

EVIDENCE BEFORE JOINT COMMITTEE

Dr. Sarojini Mahishi: Sir, I beg to lay on the Table a copy of the evidence given before the Joint Committee on the Bill further to amend the Prevention of Food Adulteration Act, 1954.

12.35½ hrs.

CORRECTION OF ANSWER TO  
STARRED QUESTION NO. 1310 RE.  
HINDUSTAN TELEPRINTER  
MACHINES

The Deputy Minister in the Department of Communications (Shri Bhagavati): With your permission Sir, I beg to bring to the notice of the House that while replying to supplementary put by Shri Indrajit Gupta on Starred Question No. 1310 on the 5th May, 1964, as to whether or not Components of Teleprinter Machines manufactured in Madras Factory are imported, I stated that even about 74% of the parts are imported from abroad.

The actual position, however, is that the percentage of imported components is only 38 per cent now and not about 74 per cent as stated on 5th May, 1964.

12.36 hrs.

STATEMENT RE. UNAUTHORISED  
LANDING OF TWO FOREIGNERS IN  
A PLANE AT MURUD

Mr. Speaker: I will take up the other statement by Shri Hathi later on.

Shri Nath Pal (Rajapur): When you referred to my adjournment motion regarding Walcott's second landing on the coast of Bombay, I understood you as saying that after we have heard the statement we will be given a chance to say whether we are satisfied or not and then to press for the acceptance of it.

Mr. Speaker: I have kept it pending; I have not yet decided about it. He should see the statement when it is laid down and should read it. Then I can take it up. Is Shri Hathi going to lay it on the Table or is he going to read it?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): With your permission, I would lay it on the Table.

Mr. Speaker: It might be laid on the Table. I will waive the delay.

Shri Hari Vishnu Kamath (Hoshangabad): On a point of clarification. May I request that in view of the importance of the matter, particularly with regard to the security of the country, the statement may be distributed to Members of the House?

Mr. Speaker: It would be distributed.

Shri Hathi: Sir, I beg to lay on the Table a statement regarding the unauthorised landing of two foreigners in a plane at Murud on the 8th June, 1964. [Placed in Library, See No. LT-2963/64].

Shri Hari Vishnu Kamath: And also you may kindly tell us when the adjournment motion tabled by Shri Nath Pal will be taken up. Will it be taken up tomorrow?

Mr. Speaker: I have also to read the statement.

Shri Hari Vishnu Kamath: Will it be taken up tomorrow?

Mr. Speaker: As early as possible.

डा० राम मनोहर लोहिया : (फरुखाबाद)  
प्राप ने मुझे हुक्म दिया था कि बाद में किसी  
मीके पर मैं अपना सवाल उठा सकूंगा...

अध्यक्ष महोदय : धरमी उम का मीका  
नहीं प्राया, डाक्टर माहब ।

डा० राम मनोहर लोहिया : नियम 377  
के अन्तर्गत में इने कहना चाहता हूँ...

अध्यक्ष महोदय : धरमी मीका नहीं  
प्राया ।

डा० राम मनोहर लोहिया : मैं प्राज ही  
मीका चाहूंगा ।

अध्यक्ष महोदय : मैं क्याल रक्खूंगा कि  
कब वह मीका प्राता है ।

डा० राम मनोहर लोहिया : अध्यक्ष  
महोदय, यह वर्षाकालीन अधिवेशन सिर्फ  
4 हफ्ते के लिए मिल रहा है जब कि  
पिछली दफा लोक सभा वा वर्षाकालीन  
अधिवेशन 6 हफ्ते का था, बजाय लोक सभा  
का समय बढ़ने के, घट रहा है ।

अध्यक्ष महोदय : यह अलहदा सवाल  
है और इस पर बाद में हमारी बात हो  
सकती है । जब वह स्टेटमेंट करेंगे उस  
वक्त प्राप का यह सवाल उठाने का मीका  
होगा ।

डा० राम मनोहर लोहिया : मेरा यह  
सवाल बिल्कुल अलहदा है जो कि मैं उठाना  
चाह रहा हूँ । मैंने प्राप को और प्राप के दफतर  
को दो, तीन न्दत लिखे । सेसन का प्राज पहला  
दिन है । ऐसी बात नहीं है कि मैं कोई  
फिजूल र्ज कहना चाह रहा हूँ । हम सदस्यों  
के भी कुछ अधिक्कर हैंने हें यह लोक सभा  
किस लिए है ? खाली सरकार के काम  
धंधों के लिए हें या जनता और हम लोगों  
के काम के लिए भी हें ?

अध्यक्ष महोदय : इसका निर्णय कि  
यह लोक सभा किस लिए है इसका निर्णय

भी किसी और वक्त कर लेंगे लेकिन इस  
वक्त नहीं । धरमी मैम्बर माहब से दरखास्त  
है कि वे बैठ जाय ।

डा० राम मनोहर लोहिया : लोक सभा  
और ज्यादा दिनों तक चलनी चाहिए लेकिन  
हम देख रहे हैं कि उस का समय बजाय और  
बढ़ाने के घटाया जा रहा है । पिछली  
दफा 6 हफ्ते का सेसन हुआ था जब कि प्राब के  
सिर्फ 4 सप्ताह के लिए ही लोक सभा  
बैठ रही है...

अध्यक्ष महोदय : मैंने कहा कि यह मीका  
नहीं है ।

डा० राम मनोहर लोहिया : मैंने प्राप से  
निवेदन किया है कि नियम 377 के अन्तर्गत  
मुझे मीका दिया जाय ।

अध्यक्ष महोदय : मैंने कह तो दिया कि  
यह सबजेक्ट इस वक्त नहीं लिया जायगा ।

डा० राम मनोहर लोहिया : कब लेंगे?

अध्यक्ष महोदय : यह मैं प्रापको जब मीका  
प्रायेगा उस वक्त बतलाऊंगा ।

12.39 hrs.

#### MOTIONS OF NO-CONFIDENCE IN THE COUNCIL OF MINISTERS

Mr. Speaker: I have re-  
ceived several notices of  
motions of no-confidence against the  
Government. The latest one, the  
last one, is signed by about 17 Mem-  
bers. There are many Parties repre-  
sented as well as some Independent  
Members. I would first like to know  
whether, besides those Parties and  
those Members who have signed it,  
there is any other notice that is to be  
pressed which might have been re-  
ceived earlier, or are all other motions  
not being pressed? Should I take this  
one only?

Some Hon. Members: Yes.